Before the Appellate Tribunal for Electricity

(Appellate Jurisdiction)

I.A. No. 268 of 2011 IN Appeal Nos. 111, 114, 119, 120, 127, 128, 129, 130, 131 & 141 of 2010

Dated: 7th December, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson

Hon'ble Mr. Rakesh Nath, Technical Member Hon'ble Mr. Justice P.S. Datta, Judicial Member

Tamil Nadu Electricity Regulatory Commission

... Appellant(s)

Versus

T.N.E.B. & Ors.Respondent(s)

Counsel for the Applicant(s): Mr. G. Umapathy

Counsel for the Respondent(s): Ms. S.K. Chaturvedi for R.6

ORDER

This is an Application to grant extension of time filed by the State Commission.

We have heard Mr. Umapathy, the learned counsel appearing for the Commission.

Admittedly, the Order had been passed on 11.01.2011 directing the State Commission to initiate *Suo-moto* proceedings and complete the process within six months. But they have initiated *suo-moto* proceedings only on 03.05.2011. Now they seek time up to 28.03.2012 to finish the process, although the time

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granted had expired in July 2011 itself, through this belated

Application filed in the month of October 2011.

While we record our displeasure over the lack of diligence on

the part of the Commission to comply with our Order in time and

the Commission's failure to give any explanation between

11.01.2011, the date of the Judgment of this Tribunal and

3.05.2011, the date of initiation of suo-moto proceedings, we feel

that as a last chance, we could grant some more time.

Accordingly, the time is granted up to 28.03.2012 to complete

the process. We hope that at least this Order would be complied

with sincerely without filing any application seeking for extension

of further time in future.

With the above observations, the Application is disposed of.

(Justice P.S. Datta)
Judicial Member

(Rakesh Nath) Technical Member (Justice M. Karpaga Vinayagam) Chairperson

Ts/ss